

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 355/2000

Monday the 12th day of June, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

V.Nanikutty
W/o C.T.Sreedharan
Commission Bearer
Southern Railway
Vegetarian Refreshment Room
Ernakulam Junction R.S.&P.O.

...Applicant.

By advocate Mr T.C.Govindaswamy

Versus

1. Union of India represented by
The Secretary to the Govt. of India
Ministry of Railways, Rail Bhavan
New Delhi.
2. The General Manager
Southern Railway
Head Quarters Office
Park Town P.O.
Madras-3.
3. The Chief Commercial Manager
Southern Railway
Headquarters Office
Park Town P.O.
Madras-3.

...Respondents.

By advocate Mr K.Karthikeya Panicker

The application having been heard on 12th June, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The learned counsel on either side stated that seeking
the reliefs which are sought in this application, the applicant
had made a representation on 15-2-1999 and the application may
be disposed of directing the second respondent to dispose of
the representation within a reasonable time.

2. In the light of the above submission by the learned
counsel on either side, the application is disposed of
directing the second respondent to consider the A-2
representation submitted by the applicant within a period of

three months from the date of receipt of the copy of this order, giving the applicant an appropriate reply.

No order as to costs.

Dated 12th June, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. V. HARIDASAN
VICE CHAIRMAN

aa.

Annexure referred to in this order:

A-2: True copy of the representation dated 15.2.99 submitted by the applicant to the 2nd respondent.